

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION No. 51 OF 2025 (WZ)

Mr. Kalpesh Chandrakant Yadav Applicant

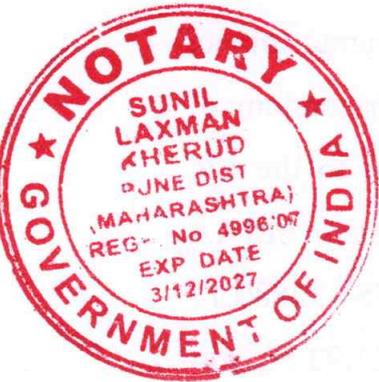
Versus

Union of India & Ors.

.... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NOS. 5
AND 6.

I, Kartikeya Langote, aged adult years, occupation – Service,
the Sub Regional Officer of the Maharashtra Pollution Control
Board at Pune-I Region, having office address at 2rd Floor, Jog
Centre, Wakdewadi, Pune – 411003, do hereby state on solemn
affirmation as under –



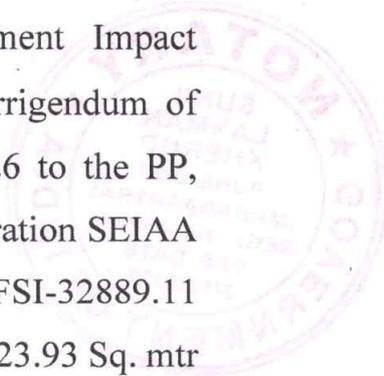
- (1) I am filing this Affidavit in Reply on behalf of the Respondent Nos.5 & 6, in compliance of the order dated 06/02/2026 passed by this Hon'ble NGT
- (2) I say and submit that on the basis of non-compliance of the consent conditions and conditions of Environment Clearance, the Respondent-MPCB had issued the Directions for Stop

Work to M/s.Venkatesh Landmark vide letter dated 18/12/2024.

(3) I say and submit that the Respondent, MPC Board, has revoked the Stop Work Direction issued to M/s. Venkatesh Landmark vide letter dated 7/1/2025, subject to the condition of imposing a Bank Guarantee of ₹10,00,000/-. The Project Proponent has accordingly submitted the Bank Guarantee of ₹10,00,000.

(4) I say and submit that on the basis of non-compliance observed during the visit of Official of MPCB at Pune on 27/06/2025, the Respondent Board has again issued Stop Work Directions to the Project Proponent (PP) on 04/07/2025

(5) I say and submit that the State Environment Impact Assessment Authority (SEIAA) has issued corrigendum of Environmental Clearance (EC) dated 5/01/2026 to the PP, wherein, it has been stated that after due deliberation SEIAA decided to grant Environmental Clearance for FSI-32889.11 M2, Non FSI- 30934.82 Sq.mtr. total BUA 63,823.93 Sq. mtr as per IOD (Plan Approval-CC-461/20 dated 31/08/2020)/ A copy of the Corrigendum of Environment Clearance dated 05/01/2026 is enclosed herewith and marked as an **Annexure-I**.



(6) I say and submit that on the basis of Corrigendum of Environment Clearance dated 05/01/2026 issued by SEIAA, the revocation of Stop Work Directions is in process.

(7) Hence this Affidavit.

Solemnly affirmed on this 23rd day of March, 2026 at Pune.

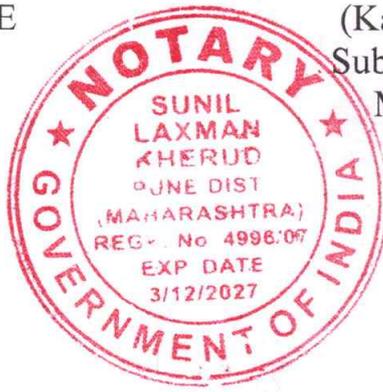
I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 5 and 6.

ADVOCATE

(Kartikeya Langote)
Sub-Regional Officer,
MPCB, Pune-I

Langote
23/3/26

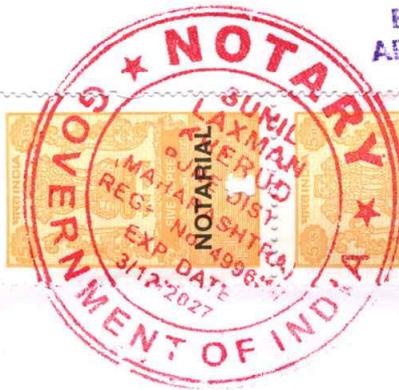
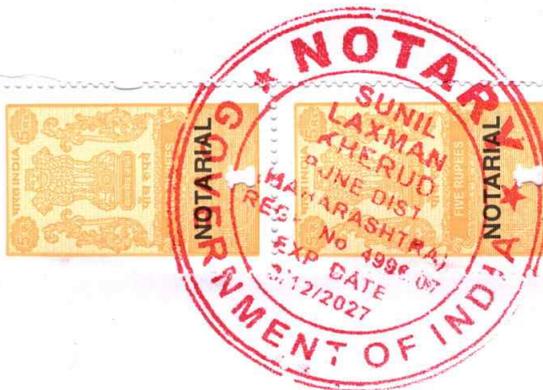


BEFORE ME

[Signature]
SUNIL LAXMAN KHERUD
NOTARY GOVT. OF INDIA
Regd. No. 4996/07
Noted & Registered No

23 MAR 2026

SUNIL LAXMAN KHERUD
NOTARY GOVT. OF INDIA
B/D, MAHARATAN SOCIETY,
ARYANESHWAR, PUNE-411009
Mob. No. 9811000000





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File No: SIA/MH/INFRA2/482616/2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
MAHARASHTRA)



Date 05/01/2026



To,

Rahul Satav
M/S.VENKATESH LANDMARK THROUGH MR. RAHUL KONDIBA SATAV
Survey No. 214/1/1 and 214/1/4 Airport road, behind Symbiosis law school, Vimannagar, Lohegaon,
Tal. Haveli, Dist. Pune - 411014

Subject: Grant of Corrigendum of Environmental Clearance (EC) to the proposed Project -regarding.

Sir/Madam,

This is in reference to your application for Corrigendum to EC submitted to Ministry vide proposal number SIA/MH/INFRA2/482616/2024 dated 30/12/2024.

2. The particulars of clearance granted against which the corrigendum is sought are as under:

(i) Unique Identification No.	SIA/MH/INFRA2/482616/2024
(ii) File No.	SIA/MH/INFRA2/482616/2024
(iii) Clearance Type	Application of corrigendum- EC
(iv) Category	B2
(v) Project/Activity Included Schedule No.	8(a) Building / Construction Residential and commercial development, M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav and Others
(vi) Name of Project	M/S.VENKATESH LANDMARK THROUGH MR. RAHUL KONDIBA SATAV
(vii) Name of Company/Organization	MAHARASHTRA
(viii) Location of Project (District, State)	MOEF&CC
(ix) Issuing Authority	

Plot/Survey Khasra Nos.: {%KML_KHASRA_NO%}

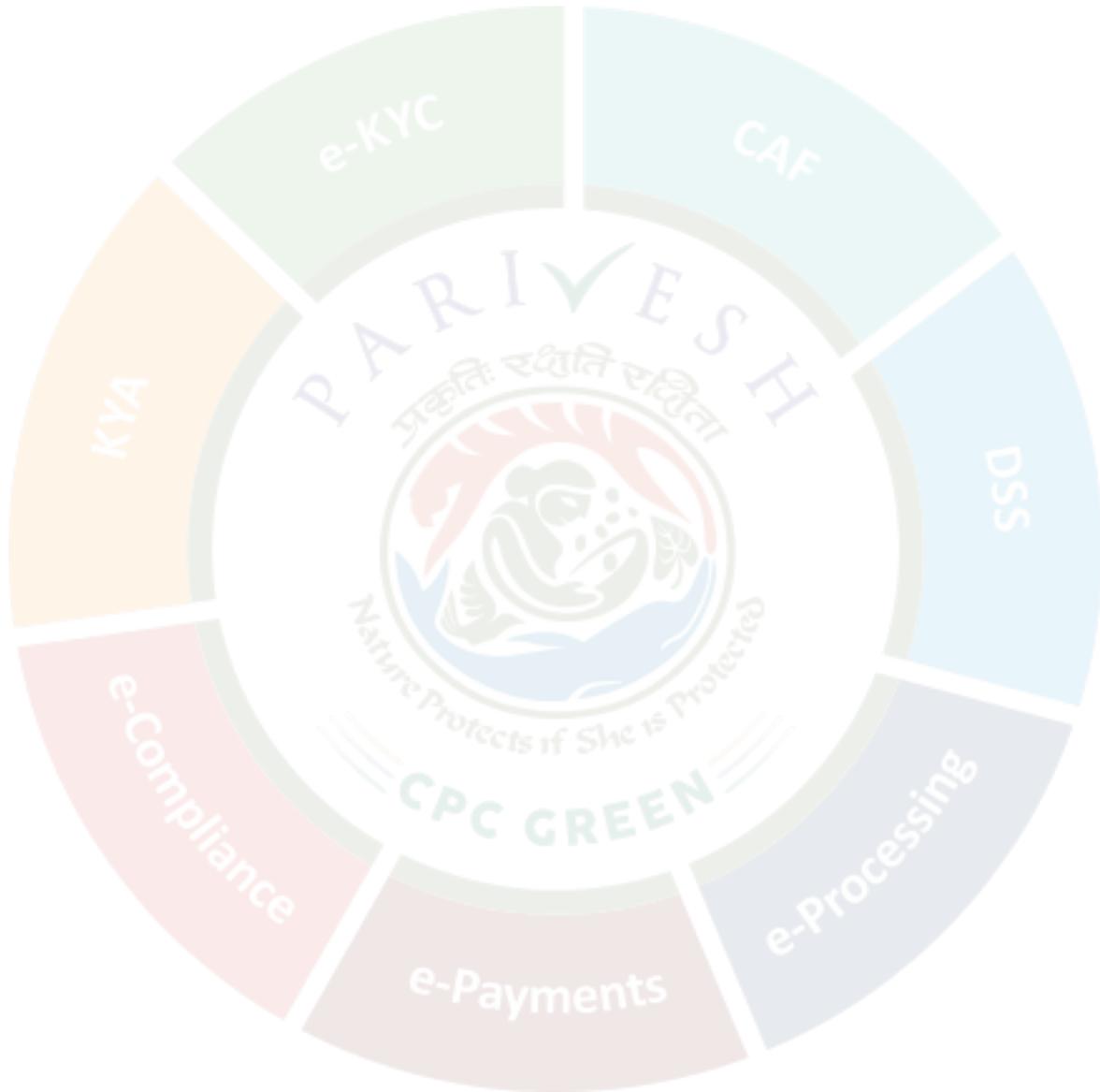
3. Details of corrigendum sought vide aforesaid application are as under:

Sr.No	Description as per approved clearance	Corrigendum sought
1	3. SEIAA after deliberation decided to grant Environment Clearance for FSI - 12047.60 m2, Non-Environment Clearance for FSI - 32889.11 m2, Non-	3. SEIAA after deliberation decided to grant

1314

FSI- 25714.86 m², Total BUA - 37762.46 m² FSI- 30934.82 m², Total BUA - 63823.93 m²
(Restricted As per CC) (Plan approval - CC/461/20, (Restricted As per CC) (Plan approval - CC/461/20,
dated - 31.08.2020) dated - 31.08.2020)

4. The Ministry of Environment, Forest and Climate Change has examined the request submitted to Ministry for the aforementioned factual correction. Based on the detailed deliberation, Ministry hereby accords corrigendum to EC issued vide dated 30/12/2024 subject to compliance of Terms and conditions stipulated in aforesaid letter.



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No.SIA/MH/INFRA2/482616/2024
Environment & Climate
Change Department,
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To,
M/s. Venkatesh Landmark through
Mr. Rahul Kondiba Satav and Others.

Sub : Corrigendum in Environmental Clearance for Residential and commercial development, M/s. Venkatesh Landmark through Mr. Rahul Kondiba Satav and Others.

Ref : 1. Your application for transfer of EC- SIA/MH/INFRA2/482616/2024
2. EC Letter no. SIA/MH/MIS/149621/2020, dated 30.04.2021.

1. This has reference to your online application vide proposal No. SIA/MH/INFRA2/482616/2024 in prescribed Form -13 and other documents for seeking corrigendum in Environmental Clearance (EC) of the project mentioned in the subject.
2. PP had obtained EC vide no. SIA/MH/MIS/149621/2020 received on dt. 30.04.2021.
3. PP further informed that Corrigendum in EC is only for correction in SEIAA condition of EC letter 30.04.2021

Corrigendum in EC is as below:

Particulars as per EC letter	EC obtained vide no. SIA/MH/MIS/149621/2020 dated 30.04.2021	Corrigendum Sought in EC Letter
Specific Condition B. SEIAA Condition 3	SEIAA after deliberation decided to grant Environment Clearance for FSI – 12,047.60 m ² , Non-FSI – 25,714.86 m ² , Total BUA – 37,762.46 m ² (Restricted as per CC) (Plan approval - CC/461/20, dated - 31.08.2020)	SEIAA after deliberation decided to grant Environment Clearance for FSI – 32,889.11 m ² , Non-FSI – 30,934.82 m ² , Total BUA – 63,823.93 m ² as per IOD (Plan approval - CC/461/20, dated - 31.08.2020)

4. SEIAA noted the above facts in its 313th meeting and decided to grant corrigendum in EC dated 30.04.2021 subject to all the other terms and conditions mentioned in the EC letter dated 30.04.2021 shall remain the same.


(Jayashree Bhoj, IAS)
(Member Secretary, SEIAA)